

(c) the details of their monthly income and employment being provided to them throughout the year through the financial assistance being provided by the Central and the State Governments?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): (a) Planning Commission prepares the poverty estimates for the Country and the States based on the large sample surveys on household consumer expenditure conducted by National Sample Survey Office (NSSO) at the interval of approximately five years. Ministry of Rural Development (MoRD) provides financial and technical support to the States/Union Territories (UTs) for conducting Below Poverty Line (BPL) Census to identify rural households living below the poverty line. The technical component of MoRD's role includes finalization of methodology for identifying BPL families and implementation modalities. The BPL Census is thus conducted by the States/UTs and the BPL lists are prepared and maintained by the respective State Governments/UT Administrations.

(b) Currently, the Socio-Economic and Caste Census (SECC), 2011 is underway in States/UTs under the stewardship of Ministry of Rural Development. Caste-wise number of such families in each State is not available as the earlier BPL Census was not caste based. The figures will emerge after completion of the Socio-Economic and Caste Census, 2011.

(c) The Census does not elicit information on any financial assistance received by BPL people from the Central and State Governments and employment got by them during the year.

Permission for contesting election in Kendriya Bhandar

106. SHRI RANBIR SINGH PARJAPATI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Planning Commission has not given permission to any of its employees to contest election and to hold elective office in Kendriya Bhandar during 2012;

(b) whether seven employees of Planning Commission are holding elective office in Kendriya Bhandar without obtaining prior sanction of Government as required in terms of Rule 15(1)(C) of CCS (Conduct) Rules, 1964;

(c) whether Prime Minister and Secretary (Planning Commission) have received complaints from MPs in the matter; and

(d) if so, the reasons for not taking action against those employees by Planning Commission for violating conduct rules?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): (a) No, Sir.

(b) Seven employees of Planning Commission had sought prior permission for contesting election in 2012 to hold elective posts in Kendriya Bhandar. The requests were considered in consultation with Department of Personnel and Training and permission was granted in due course.

(c) Yes, Sir, a complaint was received by Secretary, Planning Commission from one Member of Parliament *viz.* Shri Purnmasi Ram, Hon'ble MP (Lok Sabha).

(d) As the seven employees of Planning Commission had applied for prior permission for contesting the election in Kendriya Bhandar, there was no violation of Conduct Rules on their part. Hence, no action was warranted.

Plan for integrated development of urban infrastructure

107. SHRI RAJKUMAR DHOOT: Will the PRIME MINISTER be pleased to state:

(a) whether Government has put in place a Plan for integrated development of urban infrastructure in the country for the Twelfth Five Year Plan;

(b) if so, the details thereof; and

(c) the resources earmarked for this purpose by the Planning Commission?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): (a) and (b) The Government had started the scheme of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) in December, 2005 with the objective of creating infrastructure projects relating to water supply, sewerage, solid waste management, city road networks, housing and integrated development of slums, storm water drains etc. The Government proposes to carry on the scheme of JNNURM in the Twelfth Plan also though the details of the scheme are yet to be finalized.

(c) The Planning Commission has tentatively proposed an outlay of Rs. 1,01,917 crore for JNNURM for the Twelfth Plan and the corresponding outlay for the Eleventh Plan was Rs. 66,185 crore. The Twelfth Plan outlays are yet to be approved by the National Development Council (NDC).